

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

6
OA No.1418/2003

New Delhi, this the 7th day of November, 2003

Hon'ble Shri Shanker Raju, Member (J)

Laxmi Nath s/o Shri Durjan Singh,
C/o 734 A/J/JG-2, LIG Flats,
Outer Ring Road, Vikas Puri,
New Delhi - 110 018.Applicant

(By Advocate: Shri R.K. Shukla)

Versus

1. Union of India through
General Manager,
North-West Railway, h
Jaipur (Rajasthan).
2. Divisional Railway Manager,
North-West Railway,
Bikaner Division,
Bikaner (Rajasthan) Respondents

(By Advocate : Shri R.L. Dhawan)

ORDER (ORAL)

As the grievance of the applicant has already been redressed by accord of terminal benefit on account of his being taken VRS w.e.f. 31.10.2002, the only request made by the applicant is for interest and a certificate to the effect that he is voluntary retired.

2. As the normal rules of superannuation do not apply in case of Voluntary Retirement and the payment has been made within three months or thereaft, the prayer for interest on delayed payment of retiral benefits is rejected. However, if the applicant applies for a certificate as stated above, the respondents shall issue necessary certificate to the applicant in accordance with rules.

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3. Regarding issue of monthly pension being paid with delay, I am of the opinion that as normal rules and the proprietary process for superannuation has not been undertaken, there is no delay on the part of the respondents to accord monthly pension.

S. Raju

(Shanker Raju)
Member (J)

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